

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 33/RC/2017**

Subject : Regulatory Compliance application in compliance of Regulation 7(2) and 24 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and Commission's order dated 11.8.2016 in Petition No. 95/RC/2014.

Date of hearing : 6.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Indian Energy Exchange Limited

Parties present : Shri Indranil Chatterjee, IEX

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed pursuant to the Commission's direction dated 11.8.2016 in Petition No. 95/RC/2014 directing the petitioner to file a consolidated petition for amendment of its Bye-laws and Business Rules by taking into account observations of Deloitte in its report and after seeking the comments of the stakeholders of the proposed draft amendment.

2. The representative of the petitioner further submitted that the present petition was filed in the month of February, 2017 and in the meantime, the procedure of EScert has been notified by Bureau of Energy Efficiency under the provisions of Central Electricity Regulatory Commission (Terms and Conditions for Dealing in Energy Savings Certificates) Regulations, 2016 which is required to be incorporated in the proposed amendment. The representative of the petitioner requested for 15 days time to incorporate the same and file the affidavit in this regard.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to change its Business Rules, Rules and Bye-laws incorporating the EScert in track-changes mode and submit the same on affidavit on or before 21.7.2017. The Commission directed the Staff of the Commission to upload the petition of the IEX by 28.7.2017 on Commission's website after receipt of above affidavit incorporating the EScert Regulations to seek comments from the stakeholders/ general public, on the proposed draft amendment of the IEX.

4. The petition shall be listed for hearing on 30.8.2017.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**